

check of suspected vehicles and passengers and their baggage are among the steps taken to check this type of smuggling.

12.09. hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**Involvement of Peking authorities in terrorist activities in Kerala**

SHRI K. NARAYANA RAO (Bobbili): Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported seizure of two letters written by the Information Officer of the Chinese Embassy to one Shri P. K. Balakrishnan, a Naxalite of Cananoor district giving the incontrovertible proof of the involvement of Peking authorities in the terrorist activities in Kerala."

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): Government have seen Press reports in Indian newspapers regarding two letters dated July 23 and August 24, 1968 respectively, alleged to have been written by the Information Officer of the Chinese Embassy, New Delhi to one Shri Balakrishnan in Kerala. Some papers have also published the text of the alleged letters. Immediately on seeing these reports, the concerned authorities were directed to investigate the matter. These investigations are in progress.

The House will appreciate that the facts have to be determined before any action can be taken. If the alleged letters are found to have been forged, action will be taken by Government in accordance with our laws. If, on the other hand, it is established that these letters have in fact been written by the Information Officer of the Chinese Embassy, Government will take appropriate action. It is an accepted principle of diplomatic relations that diplomatic representatives should not interfere in the internal affairs of the country to which they are accredited.

SHRI S. M. BANERJEE (Kanpur): A very diplomatic answer.

SHRI NAMBIAR (Tiruchirappalli): It was subsequently denied by the Kerala Government. Why should the hon. Minister not mention that also?

SHRI K. NARAYANA RAO: From the answer given by the hon. Minister it is quite clear that until now Government have not established any proof in regard to the veracity of these letters. I would like to know how these letters had come out and now they had been published in the press and whether Government had traced the origin of those letters.

SHRI B. R. BHAGAT: All these matters are under investigation and we are trying to trace the original letters also. (Interruptions)

MR. SPEAKER: Sitting in the seat and putting questions is not proper. If some hon. Members do not like a particular item this is what they do. That is not proper.

SHRI HEM BARUA (Mangaldai): Day in and day out, the Peking regime is encouraging the Mao-worshipping communists in this country with all sorts of propaganda. Now, the Chinese Embassy in Delhi has provided them with the blueprint of the Viet Cong-type of guerilla warfare based on Mao's thoughts. Miss Ajitha, that girl leader of the Naxalites in Kerala has established her own pipeline to Peking with that woman called Mrs. Sarda Sharma. She and her husband are the employees of the Peking Radio, and she has already established her pipeline. Shri E. M. S. Namoodirpad had wanted that Kerala should become the Yenan of China, but unfortunately that Yenan is recoiling on him now; and now he has to go out on tour in armoured vehicles fitted with machine-guns. That is the trouble now. It has also transpired (Interruptions) I have read all these things, and, therefore, I know. I met the Kerala Chief Minister in Delhi also and had a long discussion about all these developments. They were worried about these developments. There is no doubt about it; I had met him in Delhi and had a lot of

[ SHRI HEM BARUA ]

discussions with him about these developments and I found that he was also worried. The Left Communists and the Right Communists in this country are worried now. It has also transpired that Chinese submarines are delivering arms and ammunition through the open sea border of Kerala to these rebels. Whatever that might be, the fact remains that the Chinese Embassy in Delhi is inciting and organising subversion in this country through their agents operating in this country, and Mao's pictures are distributed widely from Nagaland to Kerala. There is no doubt about it.

In the context of it, may I know whether Government propose to remain a silent spectator as they have been up till now or they propose to take action? Since the Embassy of China in Delhi is involved in these activities and when a certain person from Kerala was found getting money from the Chinese Embassy, Shri E. M. S. Nambudirpad had said that it was perfectly correct, since we had diplomatic relations with China, may I know whether Government are prepared to administer a stern warning to the Chinese Embassy in Delhi that they must not indulge in these subversive activities and if they do they will be rolled up like a sheet of paper from this country? There cannot be any question of that, because the Chinese Embassy in Delhi is engaged in these subversive activities.

About the existence of the letters the hon. Minister has said that it has to be verified whether the letters are forged or real. But he should make it clear whether such letters exist or not, whether they are forged or real. The involvement of China and the Chinese Embassy in Delhi is clear to any damn fool in this country.

AN HON. MEMBER: And particularly to Government.

श्री प्रकाशचौर शास्त्री (हापुड़) चाइनीज हम्बेसी से क्या पूछा था ?

श्री व. रा. भगत: माननीय सदस्य जब सवाल पूछेंगे तो उन्हें उसका जवाब दिया

जायेगा। अभी तो श्री हेम बरुआ को मुझे जवाब देने दीजिये।

SHRI NAMBIAR: May I know whether the Government of Kerala have denied and said that there are no such letters? Let him explain that also.

SHRI B. R. BHAGAT: If the Speaker permits I shall answer the hon. Member's question, one after the other.

MR. SPEAKER: The calling-attention-notice is in Parliament now. The hon. Member has asked a question of the hon. Minister and let him answer it now. The Kerala Assembly Member may have asked some question and the Kerala Minister might have said something, but the Central Minister need not repeat what he had said; he can say something else also.

SHRI B. R. BHAGAT: The hon. Member is very right when he says that the Peking radio and all the propaganda machinery of Peking is directed towards hostile and subversive propaganda. The Peking authorities are indeed indulging in subversive propaganda so far as the Naxalite activities in Kerala are concerned. He is also right when he says that they are also attacking the State Government of Kerala. All these are true. We are not silent spectators. The Home Minister had made an exhaustive statement the other day about the violent activities in Kerala and the steps he was taking. He would take all the steps to prevent all such subversive and violent activities. And we seek the co-operation of the people to support the Government in violating and eliminating such groups of misguided people who are taking inspiration from outside. So far as taking action against the Chinese Embassy is concerned, I have said that we are investigation into the matter and if the fact is established.....

श्री प्रकाशचौर शास्त्री: चाइनीज हम्बेसी को आप ने पूछा कि नहीं ?

SHRI B. R. BHAGAT: Beyond doubt that such a letter was sent, we will take action.

AN HON. MEMBER: Was the Chinese Embassy contacted ?

SHRI B. R. BHAGAT: We had called the Charge d'Affaires of the Chinese Embassy, and curiously, he has neither confirmed nor denied. That was the nature of his reply. After the investigation is complete, we shall take whatever action the investigation reveals to be necessary.

SHRI HEM BARUA: May I seek a clarification? He has said that the Chinese Charge d'affaires had neither confirmed nor denied. How is that done?

MR. SPEAKER: I do not know; in diplomatic language there is that possibility.

12.16 hrs.

#### PAPERS LAID ON THE TABLE

##### AUDIT REPORT AND APPROPRIATION ACCOUNTS (CIVIL)

##### DELHI SALES TAX (EIGHTH AMENDMENT) RULES

THE DEPUTY PRIME MINISTER AND THE MINISTER OF FINANCE (SHRI MORARJI DESAI : I beg to lay on the Table :-

- (1) A copy of the Audit Report (Civil), 1968 (Hindi version, under article 151 (1) of the Constitution read with sub-section 3 (ii) of section 3 of the Official Languages Act, 1963;
- (2) A copy of the Appropriation Accounts (Civil), 1966-67 (Hindi version)

[Placed in Library See No. LT-2597/68]

On behalf of SHRI K. C. PANT I beg to lay on the Table:-

- (1) A copy of the Delhi Sales Tax (Eighth Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F. 4 (120)/68-Fih. (G) in Delhi Gazette dated the 15th November, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941. as

in force in the Union Territory of Delhi.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library, See No. LT-2588 / 68.]  
12-16½ hrs.

#### LEGISLATIVE ASSEMBLY OF NAGALAND (CHANGE IN REPRESENTATION BILL)\*

MR. SPEAKER: Shri Surendra Pal Singh

श्री कामेश्वर सिंह (अगरिया) : अध्यक्ष महोदय, मेरा एक व्यवस्था सम्बन्धी प्रश्न है। मेरा निवेदन यह है कि श्री सुरेन्द्र पाल सिंह यह जो विधेयक ला रहे हैं इसे गृह मंत्रालय के किसी मंत्री को पेश करना चाहिए। नागालैण्ड कोई विदेश में नहीं है और इसके ऊपर आप अपनी व्यवस्था दीजिये।

Mr. SPEAKER : No, that is not necessary. Any Minister can do it. There is no difficulty.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I beg to move for leave to introduce a Bill to provide for a change in representation in the Legislative Assembly of Nagaland and for that purpose to make consequential amendments in the State of Nagaland Act, 1962, and the Representation of the people Act, 1950.

Mr. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for a change in representation in the Legislative Assembly of Nagaland and for that purpose to make consequential amendments in the State of Nagaland and Act, 1962 and the Representation of the People Act, 1950."

The motion was adopted.

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